NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 646/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th November 2017, 10.30 A.M

| Name | of the Company | Mahendra Trading Co\ | /s- Hindustan Control Equipmo | ent Pvt.Ltd |
|---------------|--|----------------------|-------------------------------|---------------------|
| Under Section | | 9 IBC | | |
| SI. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | | Appearing on behalf of | Signature with date |

operational creditor

1. Mr. Labyasachi Chowdhung, Advocate 2. Mr. Angalan Ray, Advocate 3. Mr. Rudiaji + Serkar, Advocate 3. Mr. N.V.V. Saetry, Advocate 5. Mr. Deepabali Datta, Advocate

29/11/17

Comporate Debtor.

1. Mr. Rudraman Bhatlachaeyya, Adv.

2. Nor. Sourojet Dagueta, Adv.

3. Me Sanchari Chakraborty, Adn.

Somojit Ragneta 2a/1/17

ORDER

Ld. Counsel for the operational creditor and the corporate debtor are present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Counsel for the corporate debtor sought leave of the Court for filing Vakalatnama and Board Resolution by tomorrow. Prayer is allowed. Vakalatnama and Resolution may be filed by 30/11/2017.

Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 3 days with a copy in advance to the opposite party.

List on 11/12/2017. The out of th

(Jinan K.R.)

Member (J)

(V.P.Singh) Member (J)